

PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

FOR THE ATTENTION OF THE CREDITORS OF R G SHAW & SONS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	R G Shaw & Sons Private Limited
2.	Date of Incorporation of Corporate Debtor	21.03.1939
3.	Authority under which Corporate Debtor is Incorporated / Registered	Ministry of Corporate Affairs Registrar of Companies (ROC)-Kolkata
4.	Corporate Identity Number / Limited Liability Identification Number Of Corporate Debtor	U15520WB1939PTC007064
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	<u>Address of the Registered Office:</u> 59, Lenin Street, Kolkata 700013
6.	Insolvency Commencement Date in Respect of Corporate Debtor	12.04.2017
7.	Estimated Date of Closure of Insolvency Resolution Process	08.10.2017
8.	Name of the Interim Resolution Professional	Sumit Binani
	Address of the Interim Resolution Professional	Room No. 6, 4 th Floor Commerce House 2A Ganesh Chandra Avenue Kolkata 700013 West Bengal
	Email Address of the Interim Resolution Professional	sumit_binani@hotmail.com ip.sumitbinani@gmail.com
	Registration Number of the Interim Resolution Professional	IBBI/IPA-001/IP-N00005/2016-17/10025
9.	Last Date for Submission of Claims	26.04.2017

Notice is hereby given that the National Company Law Tribunal (NCLT), Kolkata Bench, at Kolkata has ordered the commencement of the corporate insolvency resolution process against **R G Shaw & Sons Private Limited** (Corporate Debtor) on 12.04.2017.

The creditors of **R G Shaw & Sons Private Limited** are hereby called upon to submit proof of their claims on or before 26.04.2017 to the Interim Resolution Professional at the address mentioned against item no.8.

The claims may be submitted in the specified Forms B, C, D and E in terms of Regulations 7, 8 and 9 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations 2016, by the Operational Creditors except Workmen and Employees; Financial Creditors; Workman or an Employee; Authorised Representative of Workmen and Employees; respectively, as the case may be.

The financial creditors shall submit their proof of claims by electronic means only. The operational creditors, including workmen and employees, may submit the proof of claims by in person, by post or electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

SUMIT BINANI

Interim Resolution Professional

Date: 14.04.2017

Place: Kolkata